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WP-639-2025

IN THE HIGH COURT OF MADHYA PRADESH
AT GWALIOR

BEFORE

HON'BLE SHRI JUSTICE VINAY SARAF

ON THE 22nd OF JANUARY, 2025WRIT PETITION No. 639 of 2025

*MAA GAYTRI PASHU SEVA AND PARYAVARAN KENDRA
GOSHALA SAMITI THROUGH SHIVPAL SINGH BUNDELA*

Versus

THE STATE OF MADHYA PRADESH AND OTHERS

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Appearance:

Shri Rohit Jain - Advocate for the petitioner.

Shri Vijay Sundaram - Govt. Advocate for respondents/State.

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ORDER

The petitioner has approached this Court seeking direction to the respondents to remove the encroachment from the land bearing survey No.345, 341, 340, 337, 334, 333 and 332 of Village Kumhrauha, Tehsil Pichhore, District Shivpuri.

Counsel for the petitioner submits that the aforesaid lands are recorded as Charnoi land and the petitioner- Society is running a Gaushala, therefore, the said land is used by the society for the purpose of grazing of their cows. He further submits that some anti-social elements have encroached upon the land but the respondents No.2 and 3 are not taking any action against them. Hence, the present petition has been preferred.

After consideration, the present petition is disposed of with a direction to respondent No.3- Tehsildar Pichhore, District Shivpuri to look into the matter and inquire about the complaint of the petitioner and if any



encroachment is found upon the Govt. land, appropriate action be taken against the encroachers.

With the aforesaid, the present petition is disposed of.

(VINAY SARAF)
JUDGE

Adnan